

SHRI INDRAJIT GUPTA : Dear sister, he was the Chief Minister of Gujarat. Again he has become Chief Minister just now. He used to sit on the seat of Justice Saheb. This is not our fault that your party has been divided in Gujarat...*(Interruptions)*

PROF. RASA SINGH RAWAT : Where are Mandal Saheb and other members of your party...*(Interruptions)*

SHRI INDRAJIT GUPTA : Your party had full majority in Gujarat. There was no one to challenge you party. In spite of that your party splitted in the race of chair...*(Interruptions)*

DR. SATYANARAYAN JATIA : You have divided the B.J.P. by playing the role of "Shakuni"...*(Interruptions)*

JUSTICE GUMAN MAL LODHA : You have left the C.P.M. just for the sake of power...*(Interruptions)*

SHRI INDRAJIT GUPTA : Please continue. There is the Government of your party in Rajasthan and Delhi. You have got right to speak...*(Interruptions)*

VAIDYA DAU DAYAL JOSHI : In our childhood we used to hear that Communist Party of India was a single party. Now it has been divided into 36 different Communist parties...*(Interruptions)*

*[English]*

SHRI INDRAJIT GUPTA : I do not at all agree with the charge which has been made that the United Front parties, severally or jointly, are only interested in keeping the BJP out of power. Then, you would not have been in power in so many States. Nobody is trying to dislodge you by horse trading or by any other means. It is up to you whether you can retain your power or not.

With these words, I commend that the proclamation which has been issued on the 17th of October, 1996 under Article 356 of the Constitution in relation to the State of Uttar Pradesh be approved by this August House.

SHRI JASWANT SINGH (Chittorgarh) : Mr. Chairman, Sir, hon. Home Minister is the senior most Member of this House. He is a dear and respected friend of old standing and I have always held him in my personal regard and I will continue to do that.

Hon. Home Minister, when he intervened, found it very difficult to take decision between maturity, seniority and wisdom which is natural to him and the politics that becomes incumbent on him to play because of the portfolio that he holds and the company that he keeps. I entirely share with him the concern that he voiced on the problems that we are facing, for example of casteism. It is a very real problem.

I commend the hon. Home Minister for having put his finger on to a very serious problem. I also commend him for pointing out a very real difficulty which is precisely the difficulty that this House was seized of,

the difficulty of the electorate not in our competitive politics being able to throw up a clear electoral answer. In that electoral answer, the Union Home Minister suggested, that we either permit a minority party to form a Government and to prove its majority, etc., or we do not permit a Government to be formed at all. That is precisely the dilemma that faces us in the State of UP; and in that dilemma it is the misapplication of Article 356, it is the conduct of Governor the principle of calling the single largest party to form the Government in Uttar Pradesh which has been our stand and continues to be our stand

The Union Home Minister attempted it because he has a brief to carry and he has the burdensome duty of carrying the lot that he is sitting with today. But the rationale that he put across on imposing Article 356, to continue to deny the BJP, the single largest party in UP, the right to govern is, I submit, a very great wrong that has been committed. It is because and these are the very words that you have spoken. The challenge that Indian democracy faces is precisely the challenge that is mirrored in Uttar Pradesh today and it is because of a lack of wisdom, the shortsightedness and a limited political approach that we compound our difficulties.

MR. CHAIRMAN : Okay. 'Please' conclude.

SHRI JASWANT SINGH : How can I be 'pleased'? I am displeased. Since I am displeased, I cannot support. We will be judged and we will certainly be judged. This is not an issue that will remain a politically partisan issue. This is a challenge to the Indian democracy. It is because the present Governor of Uttar Pradesh and the present Government supported by this lot, who earlier found fault, are failing in meeting their challenge, the present challenge to democracy, we are failing democracy in Uttar Pradesh, and are denying the BJP the right, their just right to form the Government.

We simply cannot be a party to this fake and a hoax division making process in the House. I seek withdrawal from the House.

17.34 hrs.

*At this stage, Shri Jaswant Singh and some other hon. Members left the House... (Interruptions)*

**THE PRIME MINISTER (SHRI H.D. DEVE GOWDA):** Sir, with your kind permission...*(Interruptions)*

MR. CHAIRMAN: We should adopt the Resolution first and then, the Prime Minister will speak.

SHRI SRIKANTA JENA : Sir, he just wants to clarify a few points.

MR. CHAIRMAN : All right.

SHRI H.D. DEVE GOWDA: Sir, on 10th October, the election results of UP Assembly were finally declared by the Election Commission. Till 17th October, the Governor had given sufficient opportunity to all political parties including the so-called single largest party to explore all possibilities and come before him as to whether they are in a position to muster strength to form a Government and give a suitable Government. He waited for one week to send the report to the Government of India or to the President. Sir, they have totally failed. No political party was able to muster strength or with the combination of other political parties, they were unable to submit the list to the Governor. Then the Governor had no option except to send his recommendations to the Government of India and also the President of India. Under these circumstances, there was no option except to impose President's rule in UP.

Recently, there were by elections conducted for Rajya Sabha where the BJP had tried its best to see that their candidates win the elections. All the three candidates of BJP were defeated in Rajya Sabha elections. That itself is a clear indication that the mandate of the people of UP was for secular democracy and our party's commitment is for secular democracy. It is a clear indication.

Sir, I would like to make it clear that even with all the differences amongst ourselves, whether it is the BSP or the Samajwadi Party or the Congress or other parties which are now running the Government, they have got differences all the three BJP candidates were totally defeated in the recent by-elections to Rajya Sabha. That itself is a clear indication and much more than that, it was a secret ballot where they could have played all types of the political manoeuvrings. Sir, with all these things, they failed. I know what all had happened during the period of by elections. They were unable to muster strength. That itself is a clear indication that what the Governor had recommended was totally on the basis of merit and there was nothing wrong in it. so, I request this August House to see that this Resolution is approved.

MR. CHAIRMAN :The question is :

"That this House approves the Proclamation issued by the President on the 17th October, 1996 under article 356 of the Constitution in relation to the State of Uttar Pradesh".

*The motion was adopted*

17.39 hrs.

### DELHI DEVELOPMENT (AMENDMENT) BILL, 1996

MR. CHAIRMAN : Now, according to the List of Business, the next item is Constitution Amendment Bill.

But we may take up item No.13, if there is a consensus in the House. Has the House the consensus to take up item No.13?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : Sir, we may take up item No.13.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : I beg to move :

"That the Bill further to amend the Delhi Development Act, 1957, be taken into consideration".

Sir, the Delhi Development Authority was set up under the Delhi Development Act, 1957 with the object of promoting and securing the development of Delhi according to Plan. Three representatives of the erstwhile Metropolitan Council of Delhi constituted through the Delhi Administration Act of 1966 were represented in the Delhi Development Authority under sub section (3)(f) of the Act. Since the Metropolitan Council has been abolished and the Legislative Assembly has been constituted for the National Capital Territory of Delhi, there has been no representation of the elected body of Delhi in the Authority. In order to ensure effective deliberations and democratic functioning of the Delhi Development Authority, it became necessary to provide for three representatives of the Legislative Assembly of the National Capital Territory of Delhi as Members of the Delhi Development Authority. To achieve this object, the Delhi Development (Amendment) Bill, 1996 has been introduced in the Lok Sabha.

With these few words, I move that the Delhi Development (Amendment) Bill, 1996 be taken into consideration and be passed.

SHRI JAG MOHAN (New Delhi) : Sir, there is a lot of disturbance.

MR. CHAIRMAN :Order please.

SHRI JAG MOHAN : I am saying a few points which may not really concern the present Minister. But these have to be taken consideration as a part of the Government...(Interruptions)

Still some talk is going on. Nobody is listening.

Sir, I would like to seek the attention of the hon. Prime Minister because he is also holding charge of the Ministry of Urban Affairs.

Sir, the very first point which I would like to raise is that the Government have now decided to include three MLAs to ensure effective democratic functioning of the Delhi Development Authority. Now, this new Act of National Capital Territory came three years ago. Why have the Government deprived this Territory or the Delhi Development Authority of this effective democratic